

ITEM NO.1503

COURT NO.6

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.)No(s). 1132-1155/2022

(Arising out of impugned final judgment and order dated 20-10-2020 in CRLMA No. 5600/2020 20-10-2020 in CRLMA No. 5026/2020 20-10-2020 in CRLMA No. 5107/2020 20-10-2020 in CRLMA No. 5004/2020 20-10-2020 in CRLMA No. 5108/2020 20-10-2020 in CRLMA No. 5165/2020 20-10-2020 in CRLMA No. 5159/2020 20-10-2020 in CRLMA No. 5161/2020 20-10-2020 in CRLMA No. 5524/2020 20-10-2020 in CRLMA No. 5166/2020 20-10-2020 in CRLMA No. 5162/2020 20-10-2020 in CRLMA No. 5739/2020 29-07-2021 in CRLMA No. 10845/2021 29-07-2021 in CRLMA No. 10846/2021 29-07-2021 in CRLMA No. 10847/2021 29-07-2021 in CRLMA No. 10848/2021 29-07-2021 in CRLMA No. 10849/2021 29-07-2021 in CRLMA No. 10850/2021 29-07-2021 in CRLMA No. 10851/2021 29-07-2021 in CRLMA No. 10852/2021 29-07-2021 in CRLMA No. 10853/2021 29-07-2021 in CRLMA No. 10855/2021 29-07-2021 in CRLMA No. 10856/2021 29-07-2021 in CRLMA No. 10858/2021 passed by the High Court Of Gujarat At Ahmedabad)

DAXABEN

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ORS.

Respondent(s)

(IA No. 13613/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 13611/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-07-2022 These matters were called on for hearing today.

For Petitioner(s) Mr. Priank Adhyaru, Adv.  
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) Ms. Deepanwita Priyanka, AOR  
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Mr. Vaibhav Joshi, AOR

Mr. Ivan, Adv.  
Mr. Ankur Mathur, Adv.

Ms. Mohini Priya, AOR

Mr. Maninder Singh, Sr. Adv.  
Ms. Chitragda Rastravara, Adv.  
Ms. Archana Pathak Dave, Adv.  
Mr. Manvendra Singh, Adv.  
Mr. Dashrath Singh, Adv.  
Mr. Abhijeet Singh, Adv.  
Mr. Gp. Capt. Karan Singh Bhati, AOR

Hon'ble Ms. Justice Indira Banerjee, pronounced the judgment of the Bench consisting of Her Ladyship and Hon'ble Mr. Justice V. Ramasubramanian.

Leave granted.

The appeals are allowed in terms of the signed reportable judgment. The impugned orders of the High Court are set aside. The observations made in this judgment are not to be construed as any observation on the merits of the contentions of the respective parties.

Pending applications, if any, stand disposed of accordingly.

(GULSHAN KUMAR ARORA)  
AR-CUM-PS

(MATHEW ABRAHAM)  
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)